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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

EDUCATION, AND HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATIONS.

The 7th November 1939.

No. 6129-E.—In exercise of the powers conferred by sub-section (1) of sections 4 and 5 of the Charitable Endowments Act, 1890 (VI of 1890), and on the application and with the concurrence of the District Magistrate of Cuttack and the Lady Principal of the Ravenshaw Girls' School, the persons acting in the administration of the "Ravenshaw Girls' School Scholarship Fund", the Governor of Orissa is pleased to direct that Government promissory note mentioned below, which has been purchased out of the savings from the "Ravenshaw Girls' School Scholarship Fund", shall, as from the date of the first publication in the *Orissa Gazette* of this notification, vest and be henceforth vested in the Treasurer of Charitable Endowments for the territories subject to the Government of Orissa and to be administered and the income thereof applied in the manner and for the purposes set forth in the scheme of which the particulars are contained in the Second Schedule to the notification no. 4709-E., dated the 18th December 1935, issued by the Government of Bihar and Orissa and any amendments made or to be made thereto.

Stock of $3\frac{1}{2}$ per cent loan of 1865 for Rs. 200 (Rupees two hundred only), held by the Accountant-General, Posts and Telegraphs.

The 6th November 1939.

No. 6994-L.S.-G.—In exercise of the powers conferred by clauses (i) and (j) of sub-section (1) of section 26 of the Indian Forest Act, 1927 (XVI of 1927), and by clause (h) of section 21 of the Madras Forest Act, 1882 (Madras Act V of 1882), the Governor of Orissa is pleased to make the following amendment to the Orissa Government Reserved Forests Shooting Rules, 1938, published under notification no. 3641-L.S.-G. dated the 2nd July 1938:—

AMENDMENT.

For sub-rule (1) of rule 11 of the aforesaid rules, substitute the following:—

"11 (1) Subject to the control of the Conservator of Forests, the Divisional Forest Officer may grant, on payment of a fee of Rs. 50, a permit in Form A for one year, in respect of all Government Reserved Forests in the district in which his division is situated, to any resident of that district. Where a district covers more than one Forest Division, the permit may be issued by the Divisional Forest Officer to whom application is first made, and, at the request

of the applicant, the permit shall be sent to other Divisional Forest Officer or Officers concerned within the same district for endorsement free of charge. If an official, to whom an annual permit is issued under this rule, is transferred to another district, the permit shall be endorsed free of charge by the Divisional Forest Officer or Officers of the district to which he is transferred and on such endorsement it shall hold good for the said district".

The 8th November 1939.

No. 7069-L.S.-G.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Sambalpur Local Self-Government Act, 1937 (Orissa Act VI of 1939), shall apply to the district of Sambalpur, a partially-excluded area in the Province of Orissa.

By order of the Governor,
S. DAS,
Secretary to Government.

REVENUE AND DEVELOPMENT DEPARTMENTS.

NOTIFICATIONS.

The 4th November 1939.

No. 4699—La-74/39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Funjapai village, Rayaghada taluk, Koraput district, is needed for a public purpose, to wit, for the construction of the Koraput-Laksmipur-Rayaghada Road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorises the Sub-Deputy Collector, Rayaghada, his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3 (c) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector, Rayaghada, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of the land, wet or dry, inam or poramboke, with survey or palmash no. (Plot no.)	Name of the owner or occupier.	Boundaries of the land required to be taken up.				Approximate extent to be taken up.	Whether arable or waste.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Rayagbada.	Funjapat	1. Unsurveyed zamindari waste.	Maharaja of Jeypore	Plot 2	Portion of the same land.	Plot 20 of Rapkone.	Portion of the same land.	2 40	Waste.
			2. Ditto Poramboke river waste.	Ditto	Plot 3	Do.	Plot 1	Do.	0 14	Do.
			3. Ditto dry occupied land.	Duli	Plot 4	Do.	Plot 2	Do.	0 96	Arable.
			4. Ditto do.	Mandangi Rupana	Plot 5	Do.	Plot 3	Do.	0 74	Do.
			5. Ditto do.	Kia	Plot 6	Do.	Plot 4	Do.	0 83	Do.
			6. Ditto do.	Soma	Plot 7	Do.	Plot 5	Do.	0 83	Do.
			7. Ditto Poramboke stream waste.	Maharajah of Jeypore	Plot 8	Do.	Plot 6	Do.	0 01	Waste.
			8. Ditto dry—occupied.	Kulsika Harguna	Plot 9	Do.	Plot 7	Do.	0 75	Arable.
			9. Ditto do.	Do. Kumangi	Plot 10	Do.	Plot 8	Do.	0 66	Do.
			10. Ditto waste occupied.	Janni	Plot 11	Do.	Plot 9	Do.	1 33	Waste.
			11. Ditto do.	Hitchari Dnsuri	Plot 12	Do.	Plot 10	Do.	0 90	Do.
			12. Ditto dry do.	Madhu	Plot 13	Do.	Plot 11	Do.	0 38	Arable.
			13. Ditto waste do.	Ditto	Plot 14	Do.	Plot 12	Do.	2 22	Waste.
			14. Ditto wet do.	Ditto	Plot 15	Do.	Plot 13	Do.	0 08	Arable.
			15. Ditto waste do.	Ditto	Plot 1 of Khumbhikota.	Do.	Plot 14	Do.	Area included in plot 13.	Waste.
			Total							

N. B.—Owner for all the lands is the Maharaja of Jeypore.

N. B.—Owner for all the lands is the Maharaja of Jeypore.

The 4th November 1939.

No. 4700—La-74/39-R. — Whereas it appears to the Government that the land specified in the schedule below and situated in the Rapkona village, Rayaghada taluk, Koraput district, is needed for a public purpose, to wit, for the construction of the Koraput-Lakshmipur-Rayaghada Road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorises the Sub-Deputy Collector, Rayaghada, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3(c) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector, Rayaghada, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet, or dry, inam or poramboke, with survey or paimash number. (Plot no.)	Name of the owner or occupier.	Boundaries of the land required to be taken up.				Approximate extent to be taken up.	Whether waste or arble.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Rayaghada.	Rapkona.	4. Unsurveyed zamindari dry, raiyati land.	Rupana Samantho	Plot 5	Portion of same land.	Plot 3	Portion of same land.	1 28	Arable.
			5. Ditto	Puri	Plot 6	Do.	Plot 4	Do.	0 30	Do.
			6. Ditto	Rupana Samantho	Plot 7	Do.	Plot 5	Do.	0 79	Do.
			7. Ditto	Betu Janni	Plot 8	Do.	Plot 6	Do.	0 26	Do.
			8. Ditto	Maharan	Plot 9	Do.	Plot 7	Do.	0 07	Do.
			9. Ditto	Jaria	Plot 10	Do.	Plot 8	Do.	0 65	Do.
			10. Ditto	Makhili	Plot 11	Do.	Plot 9	Do.	0 07	Do.
			11. Ditto	Pita	Plot 12	Do.	Plot 10	Do.	0 08	Do.
			12. Ditto	Dekina	Plot 13	Do.	Plot 11	Do.	0 05	Do.
			13. Ditto	Rupana	Plot 4	Do.	Plot 12	Do.	0 08	Do.
			14. Ditto	Do.	Plot 15	Do.	Plot 13	Do.	0 07	Do.
			5. Ditto	Ondru	Plot 16	Do.	Plot 13	Do.	0 15	Do.
			16. Ditto	lita	Plot 17	Do.	Plot 14	Do.	0 21	Do.
			17. Ditto	Latchi	Plot 8	Do.	Plot 16	Do.	0 23	Do.
			18. Ditto	Pita	Portion of the same land.	Plot 19	Portion of the same land.	Plot 17	0 30	Do.
			19. Ditto	Rupana Samantho	Do.	Plot 30	Do.	Plot 18	0 53	Do.
			20. Ditto poramboke Gedda	Maharaja of Jeypore	Do.	Plot 21	Do.	Plot 19	0 07	Waste.
			21. Ditto dry raiyati land.	Pita	Do.	Plot 23	Do.	Plot 20	0 60	Arable.
			22. Ditto do.	Latchi	Do.	Plot 23	Do.	Plot 21	0 48	Do.
			23. Ditto waste	Maharaja of Jeypore	Do.	Plot 24	Do.	Plot 22	2 55	Waste.
			24. Ditto do.	Do.	Do.	Plot 1 of Pun-japal.	Do.	Plot 23	2 77	Do.
			Total							10 59

N. B.—(i) Plot no. has been continued from the previous proposals for the village.
(ii) Owner of all the lands is the Maharaja of Jeypore.

The 4th November 1939.

No. 4701—La.-74/39-R.—Whereas it appears to the Government that the land specified in the schedule below situated in the Lakkabadi village, Rayaghada, taluk, Koraput district, is needed for a public purpose, to wit, for the construction of the Koraput-Lakshmipur-Rayaghada Road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorises the Sub-Deputy Collector, Rayaghada, his staff and workmen to exercise the powers conferred by section 4 (1) of the Act. Under section 3 (c) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District—Koraput.

Taluk—Rayaghada.

Village—Lakkabadi.

Description of land, wet or dry, inam or poramboke with survey or paimash no—Unsurveyed zamindari, waste forest land, dry.

Name of owner—Maharajah of Jeypore.

Boundaries of the land required to be taken up—

North—Old Rayaghada-Koraput Road (Government),

East—Portion of the same land,

South—Old Rayaghada-Koraput Road (Government),

West—Portion of the same land.

Approximate extent to be taken up—
16.73 acres.

Whether waste or arable—Waste.

The 4th November 1939.

No. 4702—La.-74/39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Kumbhikota village, Rayaghada taluk, Koraput district, is needed for a public purpose, to wit, for the construction of the Koraput-Lakshmipur-Rayaghada Road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa, hereby authorizes the Sub-Deputy Collector, Rayaghada, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector, Rayaghada, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of the land, wet or dry, inam or poramboke, with survey or paimash number. (Plot no.)	Name of the owner or occupier.	Boundaries of the land to be taken up—				Approximate extent to be taken up.	Whether arable or waste.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Rayaghada.	Kumbhikota.		<i>Occupiers.</i>					Ac. Cts.	
			5. Unsurveyed zamindari wet raiyati land.	Kulsika Gopi ...	Plot 6 ...	Portion of same land.	Plot 4 ...	Portion of same land.	0 27	Arable.
			6. Ditto dry ditto...	Nachika Nili ...	Old Government Road.	Do. ...	Plot 5 ...	Do. ...	0 43	Do.
			7. Ditto ...	Kulsika Sodono ...	Plot 1 of Udayapur.	Do. ...	Old Government Road.	Do. ...	0 67	Do.
									1 43	

N. B.—(i) Plot no. has been continued from the previous proposals.
(ii) Owner for all the lands is the Maharajah of Jeypore.

The 4th November 1939.

No. 4703—La-74/39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Phulkona village, Rayaghada taluk, Koraput district, is needed for a public purpose, to wit, for the construction of the Koraput-Lakshmipur-Rayaghada Road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorizes the Sub-Deputy Collector, Rayaghada, his staff and workmen to exercise the power conferred by section 4(2) of the Act. Under section 3(c) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector, Rayaghada, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of the land, wet or dry, inam or poramboke, with survey or paimash number (Plot no.).	Name of the owner or occupier.	Boundaries of the land to be taken up—				Approximate extent to be taken up.	Whether arable or waste.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Rayaghada.	Phulkona.		<i>Occupiers.</i>					Ac. Cts.	
			1. Unsurveyed zamindari dry raiyati land.	Lokanath ...	Plot 2 ...	Portion of the same land.	Old Government Road.	Portion of the same land.	1 05	Arable.
			2. Do. do. ...	Komulu ...	Plot 3 ...	Do. ...	Plot 1 ...	Do. ...	0 47	Do.
			3. Do. waste ...	Maharaja of Jeypore ...	Plot 4 ...	Do. ...	Plot 2 ...	Do. ...	0 01	Waste
			4. Do. dry raiyati land.	Komulu ...	Plot 5 ...	Do. ...	Plot 3 ...	Do. ...	0 21	Arable.
			5. Do. do. do. ...	Mandangi Ono ...	Plot 6 ...	Do. ...	Plot 4 ...	Do. ...	0 45	Do.
			6. Do. wet do. ...	Do. ...	Plot 6 ...	Do. ...	Plot 5 ...	Do. ...	0 45	Do.
			7. Do. waste ...	Maharaja of Jeypore ...	Plot 8 ...	Do. ...	Plot 6 ...	Do. ...	0 02	Waste.
			8. Do. dry raiyati land.	Mandangi Korana ...	Old Government Road.	Do. ...	Plot 7 ...	Do. ...	0 90	Arable.
									Total ...	3 56

N. B.—Owner for all the lands is the Maharaja of Jeypore.

The 4th November 1939.

No. 4704—La-74/39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Pichudi village, Rayaghada taluk, Koraput district, is needed for a public purpose, to wit, for the construction of the Koraput-Lakshmipur-Rayaghada Road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorizes the Sub-Deputy Collector, Rayaghada, his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector, Rayaghada, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District—Koraput.
Taluk—Rayaghada.

Village—Pichudi.

Description of land, wet or dry, inam or poramboke with survey or paimash no.—Unsurveyed, zamindari, dry waste.

Name of owner—Maharaja of Jeypore.

Boundaries of the land required to be taken up—

North—Old Rayaghada-Koraput Road on Phulkona limits (Government),

East—Portion of the same land,

South—Plot number 4 of Udayapur village,

West—Portion of the same plot.

Approximate extent to be taken up—
3.00 acres.

Whether waste or arable—Waste.

The 4th November 1939.

No. 4705—La-74/33-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Udayapur village, Rayaghada taluk, Koraput district, is needed for a public purpose, to wit, for the construction of the Koraput-Lakshmipur Rayaghada Road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorizes the Sub-Deputy Collector, Rayaghada, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector, Rayaghada, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of the land, wet or dry, inam or poramboke, with survey or painash number. (Plot number.)	Name of the owner or occupier.	Boundaries of the land to be taken up—				Approximate extent to be taken up.	Whether arable or waste.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Rayaghada.	Udayapur.	1. Unsurrendered zamindari dry raiyati land.	Kulsika Sodono ...	Plot 2	Portion of same land.	Old Government Road.	Portion of same land.	0 14	Arable.
			2. Ditto waste geicha.	Maharaja of Jeypore ...	Plot 3	Do.	Plot 1	Do.	0 03	Waste.
			3. Ditto dry raiyati land.	Kulsika Sodono ...	Plot 4	Do.	Plot 3	Do.	0 08	Arable.
			4. Ditto ditto	Purushotham Pradhani ...	Plot 1 of Pitchudi.	Do.	Plot 4	Do.	3 00	Do.
			Total						3 25	

N.B.—The owner of all the plots is the Maharaja of Jeypore.

The 4th November 1939.

No. 4706—La-74/39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Japkal village, Rayaghada taluk, Koraput district, is needed for a public purpose, to wit, for the construction of the Koraput-Lakshmipur-Rayaghada Road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorizes the Sub-Deputy Collector, Rayaghada, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector, Rayaghada, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of the land whether wet or dry, inam or poramboke with survey or painash number. (Plot number.)	Name of the owner or occupier.	Boundaries of the land required to be taken up—				Approximate extent to be taken up.	Whether arable or waste.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Rayachada.	Japkal.	1. Zamindari, unsurveyed poramboke river.	Maharaja of Jeypore ...	Portion of the same land.	Plot 2 ...	Portion of the same land.	Plot 11 of Bodaguda.	Ac. Cts.	Waste.
			2. Do. dry rayati land.	Padalsika Bhima ...	Do. ...	Plot 3 ...	Do. ...	Plot 1 ...	0 43	Arable.
			3. Do. do.	Do. Nila ...	Do. ...	Old road (Government).	Do. ...	Plot ...	0 24	Do.
			Total ...							1 12
N.B.—The owner of all the plots is the Maharaja of J. Spore.										

N.B.—The owner of all the plots is the Maharaja of Jeypore.

The 4th November 1939.

No. 4707—La-74/39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Badaguda village, Rayaghada taluk, Koraput district, is needed for a public purpose, to wit, for the construction of the Koraput-Lakshmipur-Rayaghada Road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorizes the Sub-Deputy Collector, Rayaghada, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector, Rayaghada, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of land, whether wet or dry, isam or poramboke, with survey or palmash number (Plot number).	Name of the owner or occupier.	Boundaries of the land to be taken up—				Approximate extent to be taken up.	Whether arable or waste.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Rayagunda.	Badaguda.	1. Unsurveyed zamindari dry, poramboke, gedda.	Maharaja of Jeypore ...	Portion of the same land.	Plot 2 ...	Portion of the same land.	Plot 5 of Sankesi village.	Ac.Cts. 0 18	Waste.
			2. Do. dry, raiyati land.	Tejl Gora ...	Ditto ...	Plot 3 ...	Ditto ...	Plot 1 ...	0 36	Arable.
			3. Ditto ...	Bacha Gunudhar ...	Ditto ...	Plot 4 ...	Old Government road.	Plot 2 ...	0 31	Do.
			4. Ditto ...	Nagabamsa Udhaba ...	Ditto ...	Plot 5 ...	Portion of the same land.	Plot 3 ...	0 20	Do.
			5. Ditto ...	Pohera Kaliamani ...	Ditto ...	Plot 6 ...	Ditto ...	Plot 4 ...	0 55	Do.
			6. Ditto ...	Nagabamsa Udhala ...	Ditto ...	Plot 7 ...	Ditto ...	Plot 5 ...	0 23	Do.
			7. Ditto ...	Becho Kondho ...	Ditto ...	Plot 8 ...	Ditto ...	Plot 6 ...	0 09	Do.
			8. Ditto ...	Tejl Gora ...	Ditto ...	Plot 9 ...	Ditto ...	Plot 7 ...	0 16	Do.
			9. Ditto ...	Senapali Pithambara ...	Ditto ...	Plot 10 ...	Ditto ...	Plot 8 ...	0 65	Do.
			10. Ditto ...	Bacha Gunudhar ...	Ditto ...	Plot 11 ...	Ditto ...	Plot 9 ...	0 05	Do.
			11. Ditto ...	Senapali Pithambara ...	Ditto ...	Plot 1 of Japakal.	Ditto ...	Plot 10 ...	0 21	Do.
			N. B.—Owner of all the plots is the Maharaja of Jeypore.							

The 4th November 1939.

No. 4708—La-74/39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Sankesi village, Rayaghada taluk, Koraput district, is needed for a public purpose, to wit, for the construction of Koraput-Lakshmipur-Rayaghada Road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorizes the Sub-Deputy Collector, Rayaghada, his staff

and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector, Rayaghada, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of the land, whether wet or dry, inam or poramboke, with survey or paimash number. (Plot number.)	Name of the owner or occupier.	Boundaries of the land to be taken up				Approximate extent to be taken up.	Whether waste or arable.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Rayaghada.	Sankesi.	1. Unsurveyed zamindari, waste.	Maharaja of Jeypore ...	Portion of the same land.	Plot 2 ...	Portion of the same land.	Old Government road in Gumma limits.	9 15	Waste.
			2. Ditto dry ...	Pidiki Ratnam ...	Do. ...	Plot 3 ...	Ditto ...	Plot 1 ...	0 99	Arable.
			3. Ditto ...	Pidika Ghasigadu ...	Do. ...	Plot 4 ...	Ditto ...	Do. 2 ...	0 64	Do.
			4. Ditto ...	Pidiki Ratnam ...	Do. ...	Plot 5 ...	Ditto ...	Do. 3 ...	0 46	Do.
			5. Ditto ...	Pidika Ghasigadu ...	Do. ...	Plot 1 of Boda guda village.	Ditto ...	Do. 4 ...	0 35	Do.
								Total ...	11 59	
				N.B.—Owner of all the plots is the Maharaja of Jeypore.						

The 4th November 1939.

No. 4709—La-74/39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Lamptaput and Chotaguda villages, Koraput taluk, Koraput district is needed for a public purpose, to wit, for the construction of the Koraput-Lakshmipur-Rayagada Road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of, section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa authorizes the Sub-Deputy Collector, Koraput, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector, Koraput, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of the land, wet or dry, inam or poramboke with survey or paimash number.	Name of the owner or occupier.	Boundaries of the land to be taken up.				Approximate extent to be taken up.	Whether arable or waste.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Koraput.	Chotaguda and Lamptaput.	1. Unsurveyed zamindari dry raiyati land.	Owner. Maharaja of Jeypore ...	Portion of the same land.	Plot no. 2 ...	Portion of the same land and old Koraput Road.	Old K. L. R. Road.	3'18	Arable.
				Occupier. Sadasiho Naik.						
			2. Ditto Poramboke stream.	Maharaja of Jeypore ...	Ditto	Plot no. 3 ...	Ditto ...	Plot 1 ...	0'33	Waste.
			3. Unsurveyed zamindari dry raiyati land.	Minoketon Pradhan ...	Ditto	Old K. L. R. Road.	Portion of the same land.	Plot 3 ...	1'13	Arable.
								Total ...	4'64	

SCHEDULE.

District—Koraput.
Taluk—Koraput.
Village—Panchoda.
Description of land, wet or dry, inam or poramboke with survey or paimash no.—Zamindary, dry, rayaiti land.
Name of owner or occupier—
Owner—The Maharajah of Jeypore.
Occupier—Bhorotho Sundi.
Boundaries of the land required to be taken up—
North—Portion of the same land,
East—Old Koraput-Lakshmiपुर road,
South—Portion of the same land,
West—Old Koraput-Lakshmiपुर road.
Approximate extent to be taken up—
1.18 acres.
Whether waste or arable—Arable.

No. 4711—La-74/39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Kunder village, Koraput taluk, Koraput district, is needed for a public purpose, to wit, for the construction of the Koraput-Lakshmipur-Rayaghada Road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorizes the Sub-Deputy Collector, Koraput, his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector, Koraput, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of the land, wet or dry, inam or poramboke with survey or paimash number.	Name of the owner. of occupier.	Boundaries of the land to be taken up.				Approximate extent to be taken up.	Whether arable or waste.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Koraput.	Kundav.	1. Unsurveyed dry zamindari raiyati land. ...	Bhavegrahi Salu ...	Old Koraput Road.	Portion of the same land.	Old Koraput Road.	Old Koraput Road.	0 14	Arable.
			2. Ditto ...	Janni Mudili ...	Plot 3 ...	Do. ...	Do. and portion of the same land.	Plot 1 ...	0 04	Do.
			3. Unsurveyed zamindari wet raiyati land. ...	Dhann Janni ...	Plot 1 ...	Do. ...	Plot 1 ...	Plot 2 ...	0 03	Do.
			4. Unsurveyed zamindari raiyati land. ...	Kalenoni Domb...	Portion of the same land.	Plot 5 ...	Portion of the same land.	Old K. P. Road.	0 01	Do.
			5. Ditto ...	Sublan ...	Do. and Plot 5.	Plot 7 ...	Do. ...	Plot 4 ...	0 01	Do.
			6. Ditto ...	Sandhra Sundi of N-rasiguda.	Portion of the same land.	Plot 5 ...	Plot 5 ...	Plot 5 ...	0 05	Do.
			7. Ditto ...	Dukba Porja of Abhinigula	Do. and O'd K. P. Road.	Plot 8 and O'd K. P. Road.	Portion of the same land.	Plot 5 ...	0 00	Do.
			8. Ditto ...	Langana Mudili ...	Old K. P. Road.	Old K. P. Road.	Do. ...	Plot 7 ...	0 02	Do.
			9. Unsurveyed zamindari wet raiyati land. ...	Sundar Porja ...	Portion of the same land.	Do. ...	Do. ...	Old K. P. Road.	0 05	Do.
			10. Unsurveyed zamindari dry raiyati land. ...	Manika Mudili ...	Do. ...	Plot 11 ...	Old K. P. Road.	Do. ...	0 13	Do.
			10 (a). Ditto ...	Ditto ...	O'd K. P. Road.	Portion of the same land.	Portion of the same land.	Do. ...		
			11. Ditto ...	Sandhra Sundi ...	Portion of the same land.	Do. and old K. P. Road.	Old K. P. Road.	Plot 10 ...	Area included in Plot 6.	
11 (a). Ditto ...	Ditto ...	Old K. P. Road.	Plot 11 ...	Portion of the same land.	Old K. P. Road.	Do.				
						Total ...	2 85			

The 4th November 1939.

No. 4712—La-43/39-R.—DECLARATION.
—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the District Council, Sambalpur, for a public purpose, viz., for the Motijharan Road, in the villages of Charbhati, Sonapali and Sambalpur Mahal, police-station Sadr, zilla Sambalpur, it is hereby declared that for the above purpose a piece of land measuring, more or less, 0.66 acre of standard measurement, consisting of three blocks nos. I, II and III, as detailed below, are likely to be required within the aforesaid villages of Charbhati, Sonapali and Sambalpur Mahal.

Mines of coal, iron-stone, slate or other minerals lying under the land or any particular portion of the land except only such parts of the mines and minerals as it may be necessary to dig, or carry away, or use in the construction of the work for the purpose of which the land is being acquired are not needed.

This declaration is made under the provisions of section 6, Act I of 1894 and section 3, clause (1), Act XVIII of 1885, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Block no. I.—In mauza Charbhati, police-station Sadr.

Containing plot no. 6/1 (0.09 acre), bounded on the—

North—By plot no. 1,

East—By plot no. 5,

South—By plot no. 6,

West—By plot no. 7.

Block no. II.—In mauza Sonapali, police-station Sadr.

Containing plot nos. 91/1 (0.01), 96/1 (0.07), 97/1 (0.02), 102/1 (0.07), 104/1 (0.07), 105/1 (0.07), 112/1 (0.03), 113/1 (0.05), 114/1 (0.07), 101/1 (0.02), 103/1 (0.04), 107/1 (0.01), 108/1 (0.01), total area 0.54 acre bounded on the—

North—By plot nos. 1656, 104, 103, 99, 102, 101 and 48,

East—By plot nos. 98, 99 and 100,

South—By plot nos. 91, 93, 97, 114, 106, 113, 107, 108 and 112,

West—By plot nos. 116 and 99.

Block no. III.—In mauza Sambalpur Mahal, police-station Sadr.

Containing plot no. 1656/1 (0.03 acre) bounded on the—

North—By plot no. 1656,

East—By plot no. 104/1 of Sonapali,

South—By plot no. 105,

West—By plot no. 1659.

Grand total of area under acquisition of Block nos. I, II, and III (0.09+0.54+0.03 = 0.66 acre).

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.

LAW, COMMERCE AND LABOUR DEPARTMENTS.

NOTIFICATIONS.

The 8th November 1939.

No. 7453-Com.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Indian Census Act, 1939 (XXIV of 1939), shall apply to all the partially-excluded areas of the Province of Orissa.

The 8th November 1939.

No. 7481-J.—In exercise of the powers conferred by clause (iii) of section I of the Orissa Court Fees (Amendment) Act, 1939 (Orissa Act V of 1939), the Governor of Orissa is pleased to appoint the first day of January 1940, as the date on which the said Act shall come into force.

The 8th November 1939.

No. 7482-J.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Orissa Court Fees (Amending) Act, 1939 (Orissa Act V of 1939), shall apply to all the partially-excluded areas of the province of Orissa except the district of Khondmals, with effect from the first day of January 1940.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

OFFICE OF THE REVENUE COMMISSIONER.

NOTIFICATION.

The 30th October 1939.

No. 4483-Ex.—In exercise of the powers conferred by rule 20 of the Orissa Opium Rules, 1937, published with notification no. 1823-L.S.-G., dated the 31st March 1937,

by the Government of Orissa, the Revenue Commissioner, Orissa, is pleased to direct that the following amendment shall be made in Excise Form no. O-1—License for the retail sale of opium, published with his notification no. 3297-Ex., dated the 21st June 1937, namely:—

For condition VI appearing in the said form the following shall be substituted, namely:—

“VI.—That he do not permit any person to consume Opium or smoke it in any form on the premises of his shop nor sell at a time to one person (except to

a Vendor of opium licensed by the Collector or to a Licensed Druggist) more than—

- (a) one tola in the non-Agency tract of the district of Ganjam;
- (b) two tolas in the district of Koraput and the Agency tract of Ganjam; and
- (c) one tola and half in the rest of the Province”.

P. T. MANSFIELD,
Revenue Commissioner.